

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 2480/2000
MA No. 2926/2000

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New Delhi, this the 13th day of September, 2001

HON'BLE MR. SHANKER RAJU, MEMBER (J)

1. Chandan Kumar
2. Suresh Chand
3. Manoj Mehta
4. Bhagirath
(All C/o Chanan Kumar
S/o Shri Neeraj Garg,
R/o A-1/16A, Janakpuri, New Delhi)

(By Advocate: Dr. Surat Singh)

... Applicants

V E R S U S

1. Commissioner of Customs
(Administration)
IGI Airport
New Delhi.

2. Deputy Commissioner of
Customs (Administration)
New Customs House,
New Delhi-110 037.

3. Ministry of Finance
through Secretary
Department of Revenue
North Block,
New Delhi.

(By Advocate: Shri R.R. Bharti)

... Respondents

O R D E R (ORAL)

... Heard Dr. Surat Singh, learned counsel for the applicants and Shri R.R. Bharti, learned counsel for the respondents.

2. MA No. 2926/2000 is filed by the applicants for joining together is allowed.

3. The grievance of the applicants in the present case is that despite they have worked for 170 days, their services have been dispensed with by the

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respondents despite having availability of work with them. They are now engaging freshers and outsiders. The learned counsel for the respondents, Shri R.R. Bharti states that the applicants had never worked for 240 days, as prescribed for eligibility for grant of temporary status. It is also brought to the notice that the applicants had earlier filed OA No.2021 which was decided vide order dated 8.5.2000 after the matter was heard, the learned counsel for the applicants had withdrawn the aforesaid OA and no direction to file a fresh OA was accorded. In reply, the learned counsel for the applicants contends that as their services have been dispensed with a fresh cause of action arise.

4. Without going into this controversy, I feel it appropriate to dispose of the present OA by giving a direction to the respondents to consider the cases of the applicants for re-engagement as and when the work or vacancies are available and the applicants are fully eligible as per the Rules and Instructions in preference to juniors and freshers.

5. The present OA is disposed of in terms of the aforesated direction. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

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